

Complaint against Bharat Pumps and Compressors Limited

3225. SHR G. C. BHATTACHARYA: Will the Minister of INDUSTRY be pleased to state:

(a) whether he has received two letters dated the 5th June and the 7th December, 1983 respectively from an M.P. drawing his attention to certain serious lapses against the Managing Director of the Bharat Pumps and Compressors Limited, Naini, Allahabad;

(b) if so, what action has been taken thereon; and

(c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S. M. KRISHNA): (a) to (c) A letter dated 7th December, 1983 enclosing an unsigned pamphlet has been received. As the allegations are unsigned and have not emanated from the Hon'ble Member, no action is warranted.

Licences to industrial projects

3226. SHRI SHRIDHAR WASUDEO DHABE: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have decided to suspend with immediate effect the grant of industrial licences for setting up projects in those States which have failed to comply with this directive regarding environmental and pollution control;

(b) what are the names of the States which have failed to implement the directions of the Central Government regarding environmental and pollution control; and

(c) what further steps have been taken by Government to have effective pollution control in different States?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S. M. KRISHNA): (a) to (c) A letter was ad-

all the States (except Maharashtra and Andhra Pradesh) requesting them to constitute the State Board and also to notify the rules under the Air (Prevention and Control of Pollution) Act, 1981 latest by 30-9-83. It was stated in the said letter that no industrial licence will be issued for any defaulting State after 30-9-83 unless the rules were notified and the State Board constituted. While the States of Maharashtra and Andhra Pradesh had taken action in this direction before the date of above-mentioned communication, necessary action by the following States has been taken subsequently:—

1. Bihar
2. Gujarat
3. Karnataka
4. Madhya Pradesh
5. Punjab
6. Rajasthan
7. Tamil Nadu
8. Uttar Pradesh
9. West Bengal

The other State Governments are still to notify the relevant rules and constitute the State Boards for Prevention of Air Pollution. Matter is being pursued with these States Governments for expeditious completion of the above mentioned requirement.

Setting up of industries in Andhra Pradesh

3227. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of INDUSTRY be pleased to state:

(a) the names of the districts in Andhra Pradesh which have been selected for setting up of industries by Central Government; and

(b) what are the details of the industries likely to be set-up there?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S. M. KRISHNA): (a) and (b) Information is being collected and will be laid on the Table of the House.